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ITEM NO.6

COURT NO.12

SECTION XII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).20986/2007

(From the judgement and order dated 29/01/2007 in WP No.26990/ 2005 of the  
HIGH COURT OF MADRAS)

TAMILNADU RURAL DEV. ENG. ASSO.

Petitioner(s)

VERSUS

SECRETARY TO GOVT. RURAL DEV. DEPT. & ORS.

Respondent(s)

(With office report)(FOR FINAL DISPOSAL)

WITH

SLP(C) NO. 15918 of 2007

(With prayer for interim relief)(FOR FINAL DISPOSAL)

SLP(C) NO. 15988 of 2007

(With appln(s) for permission to file addl. documents and deletion of the  
name of respondent and with prayer for interim relief and office  
report)(FOR FINAL DISPOSAL)

SLP(C) NO. 16064 of 2007

(With prayer for interim relief and office report)  
(FOR FINAL DISPOSAL)

SLP(C) NO. 20987 of 2007

(With office report)(FOR FINAL DISPOSAL)

SLP(C) NO. 18310 of 2007

(With prayer for interim relief and office report)  
(FOR FINAL DISPOSAL)

Date:15/01/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s)

Mr. P.S. Patwalia,Sr.Adv.

Ms. Nisha Bagchi,Adv.

Mr. Vivek Jain,Adv.

Ms. Nishtha Kumar,Adv.

Mr. Vanshdeep Dalmia,Adv.

For

Mr. Vikas Mehta,Adv.

For Respondent(s)

Mr. M. Yogesh Kanna,Adv.

Mr. A. Santha Kumaran,Adv.

Mr. Rajeev M. Roy,Adv.

Ms. N. Shoba,Adv.

Mr. Sri Ram J. Thalpathy,Adv.

Mr. V. Adhimoolam,Adv.

Mr. B. Balaji,Adv.

UPON hearing counsel the Court made the following  
O R D E R

List these matters on Tuesday, 29th January, 2013.

(A.S. BISHT)  
COURT MASTER

(INDU BALA KAPUR)  
COURT MASTER